

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1566/PUN/2018  
निर्धारण वर्ष / Assessment Year : 2010-11

Onkar Dies Private Limited, Regd Office J-140, MIDC, Bhosari, Pune 411 026 PAN : AAACO6738L	Vs.	ACIT, Circle-10, Pune
Appellant		Respondent

Assessee by None (withdrawal Application)  
Revenue by Shri Mahadevan A.M. Krishanan  
Date of hearing 27-04-2021  
Date of pronouncement 27-04-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 09-05-2018 passed by the CIT(A)-8, Pune in relation to the assessment year 2010-11.

2. Before us, the AR of the assessee has a filed letter dated 20-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

*“We have filed an appeal before your august Bench on 28-09-2018 for A.Y. 2010-11 Against the order u/s.250(6) passed by CIT Appeals-8, Pune in respect of the above named appellant.*

*However we have filed Form No.1 on 11/07/2020 under Vivad Se Vishwas Scheme along with necessary undertaking and we have received the form-3 and accordingly we have paid Rs.1,83,895/- by way of adjustment of excess payment of Rs.7,34,579/- vide Challan No.7150 paid with BSR Code 0004329 Rs.7,34,579/- on 6<sup>th</sup> October 2020 and the net refund due to the appellant is Rs.5,50,684/-. Thus the appellant has no grievance against the department.*

*In the circumstances I request your honour to allow me to withdraw the said appeal so that I can submit Form No.4 as per the said scheme .”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 27<sup>th</sup> April, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 27<sup>th</sup> April, 2021  
सतीश

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-8, Pune
4. The PCIT-5, Pune
5. DR, ITAT, ‘A’ Bench, Pune
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	27-04-2021	Sr.PS
2.	Draft placed before author	27-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		